THE MINISTER OF FINANCE/ fira *mi* (SHRI Y. B. CHAVAN) : (a) and (b) Press Reports on the statements said lo have been made to this effect by the leader of the Mission have come lo the notice of Government. The Mission has yet to submit its Report. It is expected to be received by Government through our Ambassador in Japan sometime this month. The Report when received will be examined and such action as is considered necessary, will be taken.

BLACK MONEY TRANSFERRED TO SWISS BANKS

431. SHRI CHITTA BASU : Will the Minister of FINANCE/ fart *&ft be pleased to state :

(a) whether Government are aware of the fact that black money amounting to Rs. 1,000 crores had been recently transferred illegally to Swiss Banks; and

(b) if so, what steps have been taken by Government to curb such transfers ?

THE MINISTER OF FINANCE/ ftra^ (SHRI Y. B. CHAVAN) : (a) and (b) Government do not have any information about the quantum of money alleged to have been illegally transferred to Swiss Banks. The Swiss Banks and the Swiss Government continue to maintain complete secrecy regarding the accounts maintained in Swiss Banks. No investigations are, therefore, possible in that regard. However, our enforcement authorities are constantly on the vigil and, if any illegal transactions violating the foreign exchange regulations come to notice, appropriate action is taken against the offenders.

REGISTRATION OF COMPANIES UNDER MONOPOLIES ACT

432. SHRI CHITTA BASU : SHRI RAJENDRA PRATAP SINHA : DR. SALIGRAM : SHRI ARJUN ARORA : SHRI KRISHAN KANT : SHRI R. P. KJiAITAN :

Will the Minister of COMPANY AFFAIRS|***wt **m* left be pleased to state (a) what is the number of companies (i) which have so far been registered under the Monopolies and Restrictive Trade Practices Act and (ii) which should have been registered according to the Dutta Committee recommendations;

(b) whether Government have taken any action against the companies which were not registered under the Monopolies Act within the stipulated period, if so, the details thereof;

(c) what is the number of cases which have been taken up so far by the Monopolies Commission on its own;

(d) whether any case have been referred to the Commission for examining the applications for industrial licences from monopoly concerns; if so, the details thereof and the observations, of the Commission thereon; and

(e) ihe details of the present staff strength in the Commission?

THE MINISTER OF COMPANY AFFAIRS/*WRt vw W*t (SHRI K. V. RAGHUNATHA REDDY) : (a) (i) Presumably, the Question refers to the undertakings whether limited companies or not registered under Section 26 of the Monopolies and Restrictive Trade Practices Act. Upto 29th May, 1971, 746 such undertakings have registered themselves under the Act.

(ii) The criteria adopted by the Dutta Committee for determining the composition of industrial houses and those laid down in the Monopolies and Restrictive Trade Practices Act for registration of the undertakings under Section 26 thereof are not identical and therefore the question of registration of every undertaking belonging to industrial houses as indicated in Dutta Committee Report does not arise.

(b) Yes, Sir. Till 25th May, 1971, 66 'show-cause' notices were issued to undertakings which *prima facie* appear registerable under the Act but had not done so.

(c) Nil.

(d) The Monopolies and Restrictive Trade Practices Commission is not concerned with the examination of applications for industrial licences from monopoly concerns. Whenever an undertaking proposes to substantially expand its activities or a person or an authority desires to establish a new undertaking and if in their cases Chapter ITI of the Monopolies and Restrictive Trade Practice Act is found applicable, they give notice or make application to the Central Government. The Central Government can refer such applications to the Commission for inquiry and report. Information with regard to the names of parties whose cases were referred to the Commission under Section 21 and 22 of the Act, the nature of the proposals and recommendations of the Commission is given in Annexure I. *[See* Appendix LXXVI, Annexure 20]

Written Answers

(e) Inforamation with regard to the details of the present staff strength in the Commission is given in Annexure II.

The Present Staff in the Commission is as under

Gazetted

Chairman .	. 1				1
Members .		*		÷.,	2
Deputy Secretary				,	1
Administrative Of	ficer				1
Private Secretaries	(C	lass I	ο.		3
		10			
			is vacant		
		sir	ice	1-4-19	71)
Librarian (Class II	0				1
Non-Gazetted					
Assistants .					2
Upper Division C	erks				2
Lower Division Clerks					4
Stenographers (Grade II)					4
Staff Car Driver	÷.,				1
Jamadar .			·		1
Daftry .	÷.				1
Peon .					7
Chokidar .					1
Farash .	•				1
Sweeper .					1
· · · · · · ·		(F	illed	by	daily
			1	vage	man)

wage man)

A joint Registrar of Restrictive Trade Practices has also been appointed by the Central Government in accordance with the provisions of the Act. 6 RSS/7I—3

LITERACY IN DELHI

433. SHRI K. L. N. PRASAD : Will the Minister of EDUCATION AND SOCIAL WELFARE from the state from f wiscover the state:

(a) whether it is a fact that Delhi's position has come down from the first place to third place for literacy among the States and Union Territories;

(b) if so, what are the reasons therefor;

(c) whether any committee is being appointed in this regard; and

(d) if so, what will be the composition and terms of reference of the Committee ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE किला और समाज कल्यारा mmt *f 3Wt (SHRI D. P. YADAV): (a) Yes, Sir.

(b) (i) Heavy influx of unskilled labour from the neighbouring areas due to better employment opportunities existing in Delhi. Such families have a large number of children whom they do not send to schools due to economic reasons.

(ii) System of employment of child labour also encourages absenteeism, and drop outs from the primary stage of education. Such drop outs generally relaps into illiteracy and increase the percentage of illiterates.

(c) No, Sir.

(d) Does not arise.

ESTABLISHMENT OF A 'STANDING FINANCE COMMISSION'

434. SHRI PRANAB KUMAR MUKHERJEE:

SHRICHITTABASU:

Will the Minister of FINANCE foRT *teft be pleased to state:

(a) whether Government have recently received any suggestion from the various State Chief Ministers for the establishment of a "Standing Finance Commission"; and

(b) if so, what is the reaction of Government thereto?